

SLP(C)No. 19477 OF 2002
ITEM No.5

Court No. 6

SECTION XIIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.19477/2002

(From the judgment and order dated 14/12/2001 in CRP 621/2001
of The HIGH COURT OF A.P AT HYDERABAD)

STATE OF A.P.

Petitioner (s)

VERSUS

SOMU SUNDARARAO @ LAXMINARAYANA
(With prayer for interim relief and office report)

Respondent (s)

With
SLP(C)No.24697/2002 - (With Appln.(s) for c/delay in filing SLP and
with prayer for interim relief and office report)

SLP(C)Nos.7875, 7254, 8905, 9899 & 761 of 2003 - (With office report)

SLP(C)Nos.11986 & 13435-13436 of 2004 - (With Appln.(s) for c/delay in
filing SLP and c/delay in refileing SLP and office report)

SLP(C)No.11984/2004 - (With Appln.(s) for c/delay in filing SLP and
office report)

Date : 26/07/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVARAJ V. PATIL
HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner (s)
Mr. Manoj Saxena, Adv.
Mr. Mohan Prasad Meharia, Adv.
Mr. S.K. Mitra, Adv.

For Respondent (s) Mr. L.N. Rao, Sr. Adv.
Mr. D. Bharat Kumar, Av.
Mr. Anand, Adv.
Mr. G. Venkatesh, Adv.
Mr. Abhijit Sengupta, Adv.

Mr. B.D. Sharma, Adv.

..2/-

.2.

Mr. R. Santhan Krishnan, Adv.
Mr. G. Sateesh, Adv.
for Mr. D. Mahesh Babu, Adv.

Mr. R. Nedumaran, Adv.

UPON hearing counsel the Court made the following
O R D E R

Issue fresh notice to the unserved respondents returnable within two weeks.
Dasti service, in addition, is permitted
Mr. R. Nedumaran, learned counsel accepts notice for the respondent in SLP(C)No.9899/2003.
List these matters after six weeks.

Sarita
Court Master

(Shelly Sengupta)